

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

Dated: Allahabad, the 16th day of April, 2001.

Coram: Hon'ble Mr. Rafiq Uddin, J.M.

Hon'ble Mr. S. Biswas, A.M.

ORIGINAL APPLICATION No. 391 OF 2001

Latif Khan,
son of Sri Yusuf Khan,
r/o Puliya No.9, Mohalla Tikoniya,
Jhansi.

..... Applicant.

(By Advocate: Sri R.K. Singh)

Versus

1. Union of India, through General Manager,
Central Railways, Bombay VT.
2. The Chief Workshop Manager,
Central Railways Workshop, Jhansi.
3. The Additional Chief Mechanical Engineer,
Central Railways Workshop, Jhansi.
4. Ni. Pra (Ve) Kar Jhansi/
Disciplinary Authority.

..... Respondents

(By Advocate: Sri K.P. Singh)

O R D E R

(ORAL)

(By Hon'ble Mr. Rafiq Uddin, JM)

By means of this application, the applicant
has sought quashing of the order dated 2nd July, 1986,
passed by the Respondent No.4, a copy of which has been

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annexed as Annexure No. A-3 to this O.A. It appears that the applicant has earlier approached the Allahabad High Court for the same relief and the High Court vide order dated 28.10.97 has dismissed his Writ Petition on the ground of alternative remedy by approaching this Tribunal for the redressal of his grievances. Now the applicant has filed this O.A. after 14 years for the relief. It is worth mentioning that no application under Section 5 of the Limitation Act has been filed for condoning the delay. The O.A. is, therefore, not maintainable being grossly barred by time and the same is dismissed at the admission stage itself. No order as to costs.

S. B.

A.M.

D. P. M.

J.M.

Nath/